

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 12**  
**IA 1493/2024**

**In**  
**C.P. (IB)/43(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES:      GUPTA ENERGY PVT LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**IA 1493/2024**

1. Mr. Aniruth Purusothamanan, Ld. Counsel for the Applicant present.
2. This Application has been filed by the Liquidator on 29.02.2024 under Regulation 44 (2) of the IBBI (Liquidation Process) Regulations, 2016 seeking directions from this Bench to grant an extension of 3 Months (90 Days) from 20.02.2023 as a result of which the time required for completion of the liquidation process of the Corporate Debtor shall be extended till 20.05.2024.
3. Ld. Counsel for the Applicant informs that the attempt to dispose of the remainant of the Corporate Debtor as going concern has failed and they need to seek approval of the Stakeholders Consultation Committee (SCC) for further course of action to conclude the proceedings.
4. This Bench considered the submissions made by the counsel for the Applicant and feels it appropriate to allow the extension of 3 months to conclude the proceedings.

5. In view of above, the I.A. 1493/2024 is allowed and disposed of.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**